

**Government of India
Ministry of Youth Affairs & Sports
(Department of Sports)**

**LOK SABHA
UNSTARRED QUESTION NO. 2628
TO BE ANSWERD ON 14.12.2021**

SEXUAL HARASSMENT OF WOMEN PLAYERS

**2628. SHRI SUDHEER GUPTA:
SHRI RAVINDRA KUSHWAHA:
SHRI SANJAY SADASHIVRAO MANDLIK:
SHRI RAVI KISHAN:
SHRI SHRIRANG APPA BARNE:
SHRI BIDYUT BARAN MAHATO:
SHRI PRATAPRAO JADHAV:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether various complaints/cases have been received by the Government regarding sexual harassment of women players, coaches, support staffs in various sports bodies functioning in the country;**
- (b) if so, the details thereof during each of the last three years and the current year, State/UT-wise;**
- (c) whether such sexual harassment cases are in increasing on trend and if so, the details thereof along with the reasons thereof;**
- (d) the action taken by the Government on these complaints during the said period; and**
- (e) the remedial measures taken by the Government to check such incidents in sports bodies and sports coaching centres?**

**ANSWER
THE MINISTER OF YOUTH AFFAIRS AND SPORTS
[SHRI ANURAG SINGH THAKUR]**

(a) to (c): The Sports Authority of India (SAI), an autonomous body under the aegis of Ministry of Youth Affairs and Sports, has

informed that 17 sexual harassment complaints have been received during the last three years, which have been reported from centres of SAI located in Thiruvananthapuram (Kerala), Bengaluru (Karnataka), Kolkata (West Bengal), Gandhi Nagar (Gujarat), Lucknow (Uttar Pradesh) and NCT of Delhi. The number of cases received during the last three years and the current year are given below:

Year	Complaints received
2018	7
2019	6
2020	1
2021	3

(d) & (e) The complaints are dealt with as per the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, and the Protection of Children from Sexual Offences Act (POCSO Act), 2012. Due arrangements for prevention of sexual harassment and a mechanism for redressal of complaints have been put in place in all the training centres of SAI.

In total, 16 complaints have been received involving employees of SAI and where the occurrence has taken place within SAI Complex. In another case, one coach of SAI has been accused of sexual harassment misconduct outside SAI premises for which criminal proceedings are under way. All 16 complaints have been disposed of as per established procedure.

Internal Complaints Committees have been set up at various centres of SAI with a senior female officer as the Chairperson of the Committee. A 24x7 call centre is also in operation in SAI where the trainees can lodge complaints. Female Coaches / female Managers are accompanied with the teams when they are going outstation.

Further, National Sports Federations (NSFs) have been issued appropriate instructions which form part of the National Sports Development Code of India, 2011 to prevent sexual harassment of women in sports.
